

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.22 of 2011 &
Appeal No.21 of 2011**

Dated: 13th May, 2011

**Present :Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Dutta, Judicial Member**

Appeal No.22 of 2011

In the matter of:

**Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Vs.
G.E.R.C. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K Ganesan
Ms.Ranjitha Ramachandran

Counsel for the Respondent (s) : Mr. Amit Kapur for R-1
Ms. Shikha Ohri Vashisth for R-2

Appeal No.21 of 2011

**Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Vs.
G.E.R.C. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K Ganesan
Ms.Ranjitha Ramachandran

Counsel for the Respondent (s) : Mr. Amit Kapur for R-2
Ms. Sugandha Somani
Mr. Asis Ghosh

ORDER

After hearing learned Counsel for the Appellant, we feel that we may have to peruse the records of the Petition No. 1044 of 2010 and 1048 of 2010 which were before the State Commission. Accordingly, the State Commission is directed to transmit the records to the Tribunal on or before the next date of hearing. Registry is directed to send a copy of this order to the State Commission.

Post the matter for **hearing on 27.5.2011.**

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

PK

